**CENTRAL ELECTRICITY REGULATORY COMMISSION**
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

**Petition No. 592/TT/2026**

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

**Subject:** **Truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Asset-1 and Asset-2 under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Submit the linked calculation of Notional IDC for Asset-2 in linked excel.

ii. The capital cost of Rs. 90244.04 Lakh claimed for Asset-2 exceeds the apportioned cost of Rs. 78565.29 Lakh as per RCE-III. Paragraph 15 of the Petition states that RCE-IV is under process. Submit the RCE-IV or its present status.

iii. Provide the following information for Asset-1 and Asset-2:

a. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
**(Kamal Kishor)**
**Deputy Chief (Law)**